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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 401/2021**

UNIVERSAL CITY STUDIOS LLC AND ORS.

.....Plaintiff

Through: Ms. Priyanka Jaiswal & Mr.
Raghav Goyal, Advs.
(M- 7862887964)

versus

MYFLIXER.TO AND ORS.

.....Defendant

Through: None.

CORAM:

**SIDHARTH MATHUR (DHJS), JOINT REGISTRAR
(JUDICIAL)**

ORDER
29.05.2025

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In view of the impleadment of defendant no. 187 to 193 ordered today, issue summons to these defendants through all permissible modes, subject to the filing of PF.

List the matter for the purpose fixed on the date already fixed i.e. **14.07.2025**.

IA No. 14166/2025 (By plaintiffs u/o 1 Rule 10 CPC seeking impleadment of additional mirrors, redirects, or alphanumeric variations as defendants in the memo of parties)

The plaintiff is seeking to implead additional mirrors/re-directs/alphanumeric variations as the defendant nos. 187 to 193 since they are illegally distributing the copyrighted content of the plaintiff. The relevant details of these infringers are mentioned in para no. 2 of the application. Keeping in view, the contents of this



application so read in the light of the prayers made in the suit, the same is allowed.

It is worthwhile to note that the additional mirrors/re-directs/alphanumeric variations impleaded as the defendant nos. 187 to 193 shall be subject to the interim orders already passed in the suit.

**SIDHARTH MATHUR (DHJS)
JOINT REGISTRAR (JUDICIAL)**

MAY 29, 2025/jr

[Click here to check corrigendum, if any](#)